COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 53 of 2017 & IA No. 699 of 2016

Dated: 8th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Alaknanda Hydro Power Co. Ltd. Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee

Ms. Raveena Dhamija Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Umesh Prasad for R-1

Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava for R-2

ORDER I.A. No. 699 of 2016

(Appl. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant. For the reasons stated in the application, the application is allowed.

Appeal No. 53 of 2017

Time to file reply is extended to respondent No. 2 till 08.09.2017.

List the matter on <u>14.09.2017</u>.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson